

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No.2716 of 2020**

Ganesh Mahto @ Ganesh Kumar ..... ... Petitioner  
Versus  
The State of Jharkhand .... ... Opposite Party

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**CORAM : HON'BLE MR. JUSTICE RAJESH SHANKAR**

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For the Petitioner : Mr. Randhir Kumar, Advocate  
For the State : A.P.P.  
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02/21.07.2020 The present anticipatory bail application is taken up today through Video conferencing.

Heard the learned counsel for the parties.

The petitioner is apprehending his arrest for the offences punishable under Sections 273/290/34 of the Indian Penal Code and Section 47(a) of the Jharkhand Excise Act.

The learned counsel for the petitioner submits that the petitioner has been falsely implicated in the present case and has not committed any offence as alleged in the first information report. It is further submitted that there is alleged recovery of 15 liters of country made liquor and 30 kg soaked Mahua from the house of the petitioner. The petitioner has been arrayed in the present case only because he is the owner of the house from which the alleged recovery has been made. It is further submitted that there is no independent witness to the alleged seizure made by the police.

The learned A.P.P. while opposing the petitioner's prayer for anticipatory bail submits that admittedly, the petitioner is the owner of the house from which recovery of 15 liters of country made liquor and 30 kg soaked Mahua has been made. Hence, he may not be given the privilege of anticipatory bail.

Having heard learned counsel for the parties and considering the facts and circumstances of the case, I am not inclined to grant anticipatory bail to the petitioner and his prayer for the same is, accordingly, rejected.

**(Rajesh Shankar, J.)**